

TO BE PUBLISHED IN PART II SECTION-3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI, THE:

28275

NOTIFICATION
INCOME TAX.

No.: 2202 (261/2/81) : In exercise of the powers conferred by sub-section (1) of section 122 of the Income-tax Act, 1961 (43 of 1961) and of all other powers enabling it in that behalf and in partial modification of all previous notifications in this regard the Central Board of Direct Taxes hereby directs that the Appellate Assistant Commissioner of Income-tax of the Ranges specified in Column 2 of the Schedule below shall perform their functions in respect of the persons and incomes assessed to Income-tax or Super-tax in the Income-tax Circles, wards and Districts specified in the Corresponding entry in Col. 3 thereof:-

SCHEDULE

S.No.	Range	Income-tax Circle/Wards & Districts
1.	2.	3.
1.	A.A.C. N-Range, New Delhi.	i) Distt. IV, New Delhi. ii) Distt. I(1), I(Addl.), New Delhi. iii) Distt. I wards A & A(I) New Delhi. iv) Distt. IV wards A, B, C, D & C(I) New Delhi. v) Distt. IX, wards A, New Delhi. vi) Distt. IX(1), New Delhi.

Where an Income-tax Circle, Ward or District or part thereof stands transferred by this Notification from one Range to another Range, Appeals arising out of the assessments made in that Income-tax Circle, wards or District or part thereof and pending immediately before the date of the notification before the Appellate Assistant Commissioner of Income-tax of the Ranges from whose that Income-tax Circles, Wards or Districts or part thereof is transferred shall from the date this notification takes effect be transferred to and dealt with by the Appellate Assistant Commissioner of the range to whom the said circle Ward or District or part thereof is transferred.

(Under Secretary)
Central Board of Direct Taxes.

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